## Name of the Corporate Debtor: Avaneesh Infratech Private Limited; CIRP: 12.12.2023 List of creditors as on: 22.09.2025 List of Unsecured financial creditors belonging to any class of creditors (Amount in Rs.) Name of creditor Details of claim received Details of claim admitted Amount of Amount of Amount of Amount of claim Remarks, if any No. contingent claim any mutual claim rejected under verification % voting Date of Amount Claimed Amount of claim nature of Amount Amount Whether not admitted dues, that receipt admitted covered covered by related share in may be set-CoC by security quarantee party? off M/S Subhrata Ghosh & Co 68,528,527.00 55,830,875.00 Homebuyer NIL NO 36.77% 12,697,652.00 2 Subhayan Bhowmik 23.05.2025 43,929,246.00 19,333,133.33 Homebuyer NIL NO 12.73% 24,596,112.67 Unit No. 1 (First Floor): No agreement available; claim of ₹90,00,000 remains under verification. Unit 5: ₹27,00,000 received in Avaneesh has been admitted. The remaining principal amount was transferred into the personal account of a Director, who has expressly refused to acknowledge the same. Accordingly, the balance principal remains under verification. As per the agreement, interest @12% was payable only if the entire consideration was paid; therefore, interest has been admitted @8% p.a. as per IBC. 2,689,066.67 Observations on Clause 9.2 Subrata Ghosh 28.07.2025 3,880,000.00 1,190,933.33 Homebuyer NIL NO 0.78% Clause 9.2 of the Agreement provides for refund of the amounts received along with 9% simple interest only in cases where the Purchaser has made full payment of the entire sale consideration (together with any due interest), but possession is not handed over within the stipulated or extended time. Since in the present case the Purchaser has not made payment of the entire amount, Clause 9.2 does not become operative.

50.29%

116,337,773.00

76,354,941.66

Total

Interest Applicability

27,285,179.34

12,697,652.00

In the absence of a specific contractual stipulation for the present circumstance, interest has been considered at the rate of 8% per annum simple interest in line with the Insolvency and Bankruptcy